

ITEM NO.24

Court 3 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

MA No(s). 1511/2020 in SLP (Cr1.) No(s). 7053/2013

(Arising out of impugned final judgment and order dated 20-01-2015 in SLP(Cr1) No. No. 7053/2013 passed by the Supreme Court Of India)

GALI JANARDHAN REDDY

Petitioner(s)

VERSUS

STATE OF ANDHRA PRADESH

Respondent(s)

(FOR ADMISSION and IA No.81492/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.81487/2020-MODIFICATION IA No. 81492/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No. 81487/2020 - MODIFICATION)

Date : 27-08-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Mukul rohtagi, Sr. Adv.  
Mr. Neeraj Malhotra, Sr. Adv.  
Mr. Parmatma Singh, AOR  
Mr. Mayank Jain, Adv.  
Mr. Madhur Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

In connection with the last rites ceremony on the death of mother of close associate of applicant, he has prayed to visit District Bellary, Karnataka for two days.

He is permitted to visit District Bellary, Karnataka for two days, that too under the Police protection on 30.08.2020 and return

on 01.09.2020, as agreed by learned counsel for the parties.

He shall not try to influence any witness, when he visits District Bellary.

Accordingly, IA No.81487 of 2020 stands disposed of.

Miscellaneous Petition No.1511 of 2020 in SLP (Cr1.) No.7053 of 2013 also stands disposed of accordingly.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(R.S. NARAYANAN)  
COURT MASTER